

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-02-2024 AT 10:30 AM**

IA (IBC) 258, 275, 276 & 277/2024 in CP (IB) No. 237/9/HDB/2020
u/s. 9 of IBC, 2016

IN THE MATTER OF:

Action Group Associates

...Operational Creditor

VS

M/s. BEML Midwest Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA(IBC) 258/2024

Learned Counsel Ms. Nishitha, for applicant present through Video Conference. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 14 days' time. Posted to 06.03.2024 for filing proof of service and for counter

IA(IBC) 275/2024

Learned Counsel Mr. G. Bhupesh, for the applicant and Ms. Padma Priyanka Vangala, Liquidator present physically. This is an application filed by the liquidator to take first quarterly progress report on record. Report taken on record. **Accordingly, this application is allowed and disposed of.**

IA(IBC) 276/2024

Learned Counsel Mr. G. Bhupesh, for the applicant and Ms. Padma Priyanka Vangala, Liquidator present physically. This is an application filed by the liquidator to take Preliminary report of Liquidation process on record. Report taken on record. **Accordingly, this application is allowed and disposed of.**

IA(IBC) 277/2024

Learned Counsel Mr. G. Bhupesh, for the applicant and Ms. Padma Priyanka Vangala, Liquidator present physically. This is an application filed by the liquidator to take Asset Memorandum of Liquidation process on record. Report taken on record. **Accordingly, this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)